

ADVISORY COMMITTEES OF INFORMATION AND BROADCASTING MINISTRY

547. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 2016, on the 31st July, 1968 and state :

(a) whether the information in respect of Advisory Committees under his Ministry has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (c). Information in respect of Advisory Committees under the Ministry of Information and Broadcasting is still being collected. Complete information is likely to be collected soon, and will be laid on the Table of the House. The delay is regretted.

RELEASE OF FILMS

548. SHRI KASHI NATH PANDEY : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 6305 on the 28th August, 1968 and state :

(a) whether the information regarding release of certain films have since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes, Sir, except in respect of Lacadive, Minicoy and Amindivi Islands.

(b) These films have been certified by the Board of Film Censors for public exhibition throughout India. Except for the film "AN EVENING IN PARIS", the exhibition of which was suspended for sometime in Punjab and in Agartala Town, the exhibition of the other films has not been suspended in any State.

No film has been granted exemption from payment of entertainment tax except the film "PARIVAR" which was given exemption for different periods in Jammu &

Kashmir, Punjab, Uttar Pradesh and Himachal Pradesh.

(c) Administrator, Lacadive Minicoy and Amindivi Islands Kozhikode has not so far furnished the requisite information in spite of reminders.

COMPENSATION FOR LAND ACQUIRED FOR TULIHAI AERODROME

549. SHRI M. MEGHACHANDRA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have paid compensation for the land acquired for the expansion of Tuliha Aerodrome in Manipur; and

(b) if not, the reasons for the delay in making final payment ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). The full amount of the award has been deposited with the Collector who, it is understood, has disbursed Rs. 3,50,251.56 to claimants and deposited Rs. 1,43,398.14 in Court under Section 31(2) of the Land Acquisition Act. A further sum of Rs. 33,979.54 has to be disbursed by the Collector. The reason for delay in the disbursement of this amount is believed to be non-production of succession certificates by claimants and non-availability of claimants in some cases.

EMERGENCY COMMISSIONED OFFICERS

550. SHRI M. MEGHACHANDRA : Will the Minister of DEFENCE be pleased to state :

(a) the list of the released Emergency Commissioned Officers from the Army for the Union Territory of Manipur;

(b) the steps so far taken by Government for giving employment to these released officers;

(c) whether the Government of Manipur have informed to the Central Government of the absorption of any of the officers; and

(d) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) 7 Emergency Commissioned Officers belonging to Manipur State have been released.

(b) to (d). The information is being ascertained and will be laid on the Table of the House.

BROADCASTS OF NEWS ABOUT MANIPUR DEMONSTRATION

551. **SHRI M. MEGHACHANDRA :** Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it was a fact that the All India Radio did not broadcast the news of the massive demonstration of the people of Manipur for Statehood on the 21st and 22nd October, 1968 when some Central Ministers were at Imphal and Moirang;

(b) whether any instructions were given to the A.I.R. not to give broadcast news about such demonstration and urges of the people of Manipur for Statehood; and

(c) if so, the reason for the news black-out from the A.I.R. News Bulletin on the 22nd October, 1968 ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No Sir. This news was broadcast from Imphal in the regional bulletins on 21st and 22nd October and from Delhi in Central bulletins on 22nd October, 1968.

(b) and (c). Do not arise.

'NO WAR PACT' OFFER BY PAKISTAN

552. **SHRI JUGAL MONDAL :**
SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :
SHRI K. P. SINGH DEO :
SHRI YASHWANT SINGH KUSHWAH :
SHRI RAM AVATAR SHASTRI :
SHRI DEVEN SEN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the recent statement of the President of Pakistan offering "No War Pact" with Indian with conditions; and

(b) if so, the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) The Government of India are studying the text.

TASHKENT AGREEMENT

553. **SHRI R. BARUA :**
SHRI SHRI GOPAL SABOO :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any further progress has been made to implement the various provisions of the Tashkent Agreement between India and Pakistan; and

(b) if not, whether Government would seek mediation of the U.S.S.R. under whose auspices the agreement was signed to implement the agreement ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) There has been no further progress in the implementation of the Tashkent Declaration since October 1967 when a telecommunications agreement was signed between India and Pakistan.

(b) The Soviet Union, as well as other friendly countries, are kept fully informed of Government's continued efforts for a step by step normalisation of Indo-Pakistan relations and of the hitherto negative response of Pakistan. The Tashkent Agreement provided for bilateral discussion and not for any mediation by a third country.

ADMISSION TO INDIAN MILITARY ACADEMY

554. **SHRI SHEOPUJAN SHASTRI :** Will the MINISTER OF DEFENCE be pleased to refer to the reply given to Starred Question No. 584 on the 21st August, 1968 and state :

(a) whether first year examination of the three year Engineering Diploma Course which is taken after 2 years subsequent to matriculation is also acceptable for admission to Indian Military Academy and Short Service Commission; and